



2026:AHC-LKO:17401

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 166 of 2026

Vimla Devi

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko. And 3
Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Govind Kumar Pandey
Counsel for Respondent(s)	:	C.S.C., Pankaj Kumar Shukla

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Govind Kumar Pandey, the learned counsel for the petitioner, Sri Dheeraj Ojha, the learned Standing Counsel and Sri Pankaj Kumar Shukla, the learned counsel for the opposite party no. 4.

2. By means of the instant petition filed in public interest, the petitioner has sought issuance of a direction to the opposite parties no. 2 & 3 for removal of encroachments made over land bearing Gata No. 652 & 667, situated in Village Mazhilgaon, Tehsil Kunda, District Pratapgarh, which are recorded as chak road.

3. On the basis of written instructions provided by the Sub Divisional Magistrate, Pratapgarh, the learned Standing Counsel has informed that upon inspection it has been found that the opposite party no. 4 has made encroachment on the land. In this regard proceedings under Section 67 of U.P. Revenue Code have already been initiated against the opposite party no. 4 by instituting Case No. T202602570104040 for removal of encroachment made over public land. Copy of written instructions is taken on record.

4. In view of the aforesaid facts and circumstances of the case, the petition is ***disposed off*** by issuing a direction to the Sub Divisional Magistrate, Pratapgarh to proceed with Case No. T202602570104040, filed under Section 67 of U.P. Revenue Code, 2006 expeditiously, in

accordance with law, without granting any unnecessary adjournments to any of the parties but after granting adequate opportunity of hearing to the parties concerned and by fixing dates at short intervals.

(Subhash Vidyarthi,J.)

March 9, 2026

Pradeep/-